

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Misc. Application No. 87208 of 2025  
In  
Customs Appeal No. 87049 of 2025**

(Arising out of Order-in-Original No. 291/2024-25/CC/NS-V/CAC/JNCH dated 06.02.2025 passed by Commissioner of Customs, NS-V.)

**Robert Bosch Automotive Steering P Ltd** ... **Appellant**  
GAT no. 306, Nanekar Wadi, Tal. Rajgurunagar,  
Pune, Maharashtra-410 501.

Versus

**Commissioner of Customs, Nhava Sheva-V** ... **Respondent**  
JNPT, Custom House, Nhava Sheva,  
Raigad, Maharashtra-400 707.

APPEARANCE:

Shri Rajesh Ostwal a/w Ms. Shruti Khanna, Advocates for the Appellant  
Shri Jitesh Kumar Jain, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)**  
**HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/86921/2025**

Date of Hearing: 10.12.2025

Date of Decision: 10.12.2025

***Per: S.K. MOHANTY***

When the matter was called for hearing, appellant has requested through miscellaneous application for withdrawal of Appeal before the Bench. Prayer made by the appellant is considered. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(S.K. Mohanty)**  
**Member (Judicial)**

**(M.M. Parthiban)**  
**Member (Technical)**